

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P.No. 252/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 19th December 2017, 10.30 A.M

Name of the Company	Sanjay Kariwala & Ors.-Vs-Kariwala Sarees Pvt.Ltd. & Ors.		
Under Section	241/242		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1/ Mr Ratnanko Banerji, Sr Adv
2/ Ms Swapna Choudhary, Adv
3/ Mr Siddhartha Sharma, Adv
4/ Ms Namrati Basu, Adv } for Respondents
P. 19/12/17
B. Chakrabarty for HSBC 19/12/17

1. MR. NIRMALYA DASGUPTA, ADV.
2. MR. SHAUNAK MITRA, ADV.
3. MS. PRITHA BASU, ADV.
4. MR. RASHAN SENGUPTA, ADV }

for petitioners

P. Basu
19/12/17

ORDER

Ld. Counsel for the petitioners and the respondents as well as Ld. Counsel on behalf of HSBC are present.

Ld. Counsel for the respondents made a request for time for filing reply. Prayer is allowed subject to payment of Rs. 10,000/- which may be paid to Prime Minister National Relief Fund. Reply may be filed within 15 days with a copy in advance to the opposite parties and thereafter rejoinder, if any, may be filed within 15 days with a copy in advance to the opposite parties.

List it on 06/02/2018 for hearing.

Interim order passed earlier shall remain effective till next date of hearing.

Sd

(Jinān K.R.)
Member (J)

Sd

(V.P.Singh)
Member (J)